



GOVERNMENT OF INDIA
MINISTRY OF FINANCE / DEPARTMENT OF REVENUE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL
DIRECTORATE OF SYSTEMS
26/1, MAHATMA GANDHI ROAD, NUNGAMBAKKAM,, CHENNAI- 600 034

C.No. IV/26/ /2018/Systems[S]

Date: 24.05.2019

ADVISORY NO. 18/2019 - ACES-GST INTEGRATION

Sub: ACES GST Integration- Issue of Advisory for Departmental Officers regarding changes in the functioning of back end application for Central Excise and Service Tax functionalities– regarding.

Attention is drawn to the inception of CBIC-ACES-GST Integrated Application subsuming the Central Excise and Service Tax functionalities of ACES Application, effective from 26.05.2019.

2. Accordingly, the existing ACES taxpayer portal, namely www.aces.gov.in, has been integrated with the CBIC-GST Tax payer portal namely www.cbic-gst.gov.in.

3. Similarly, the present CBIC-GST Backend Application is enhanced as the integrated CBIC-ACES-GST Application envisaging together all the Tax Officer functionalities under Central Excise, Service tax and GST which were available hitherto in a segregated manner.

4. Reference is also drawn to the applicable statutory provisions in this context, namely, **Central Excise Notification No. 1/2019-E(NT) dated 08.05.2019** issued under Rule 9 of the Central Excise Rules, 2017 notifying the change of name of the tax payer portal and the **Board's Circular No. 1069/2/2019/2019-CX dated 08.05.2019** issued on the 'Revised Procedure for electronic filing of Central Excise Returns and for electronic payment of Excise duty and Service tax arrears under the new portal www.cbic-gst.gov.in'.

5. It is pertinent to mention that the field officers across the country are already empowered with unified jurisdictional powers for Central Excise & Service Tax purpose as well as for GST purpose as notified under respective statutory provisions viz. Notification No. 13/2017-CE(NT) dated 09.06.2017 read with Notification No. 2/2017-Central Tax dated 19.06.2017 since June 2017.

6. Now, with the commencement of functionalities of integrated CBIC-ACES-GST Application, the Departmental Officers will be further facilitated with unified Dashboard

access and Backend process functionalities. With this the User can access, view, process data and discharge statutory functions with respect to Central Excise, Service Tax and GST, all together under one integrated Application, in a seamless manner.

7. Certain salient features in respect of Central Excise and Service Tax functionalities available under the integrated CBIC-ACES-GST Application are highlighted in the enclosure with screen shots.

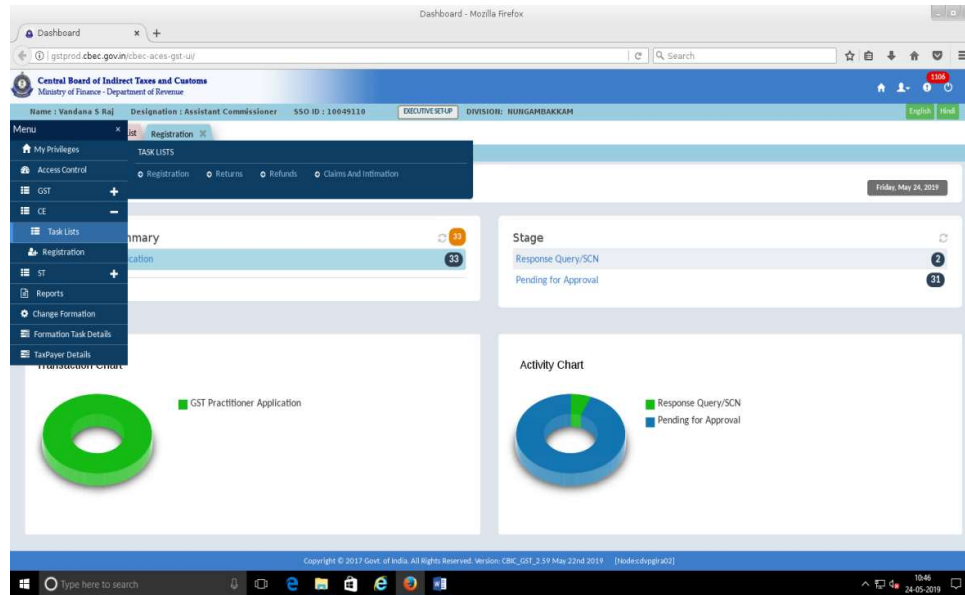
8. The advisory may be widely circulated among officers to sensitize them of the new changes in the back end application.

(S. Thirunavukkarasu)
Additional Director General.

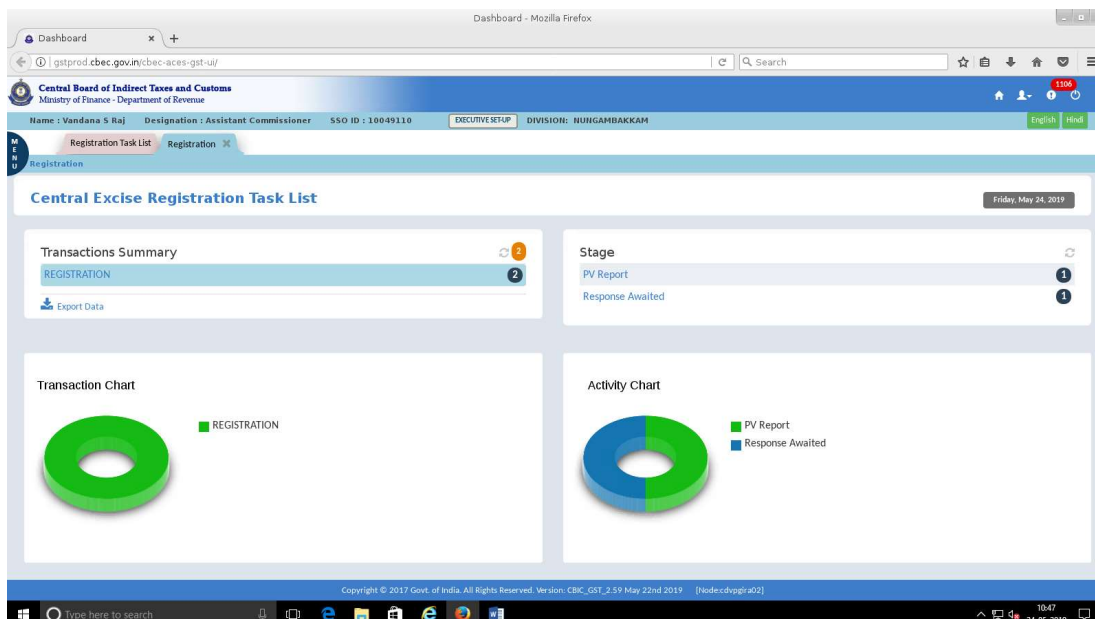
To

1. All the Pr. Chief Commissioner/ Chief Commissioners of GST Zones.
2. All the Pr. ADGs/ADG, DGGI,DGGST,DG(Audit), DGT (TPS).
3. The Principal Director General,Systems & Data Management,
New Delhi.
4. All the Pr.Commissioners/Commissioners of Central Tax.
5. All the ADGs of DG Systems, New Delhi, Bengaluru & Kolkata.
6. All ACL Admn of Commissionerate / Division.

- On further clicking the CE or ST sub-menu options, "Task Lists" and individual Modules are displayed (To begin with, Registration and Return Modules are made active now)
- In respect of an Officer who is required to discharge prescribed activities under various Modules, clicking of the "Task Lists" menu of the Dashboard will further lead to respective sub-module dashboard under the Modules where action is pending.



- As regards Registration, the Divisional Assistant Commissioner/Deputy Commissioner and the Range Superintendent are assigned with relevant ACL Permissions to process New Application for Registration, Amendment Application and Surrender Request. This includes generation of Registration Certificate(RC) and Physical Verification (PV) procedure.



- Further, the facility is enabled to generate Non-Assessee Code on such requests received from persons who are not registered taxpayers but are required to make e-payment of tax dues through EASIEST portal (Internet banking, along with citing of 15-digit Non-Assessee Code) .

In respect of Central Excise, such request can also be filed by the trade directly.

In respect of Service Tax, this facility is available ONLY for the Tax officer.

